

Government of Jammu and Kashmir  
**Home Department**  
Civil Secretariat, Jammu/Srinagar

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**NOTIFICATION**

Jammu, the 20th May, 2020

S.O- 171 Whereas, on 02-12-2019 Police Kishtwar received reliable information that a terrorist namely Tariq Hussain S/O Mohammad Amin Wani R/O Sounder Dachhan has arranged arms/ammunition and has joined banned terrorist organization (Hizbul-Mujahiddin); and

2. Whereas, a case FIR No. 268/2019 U/S 7/27, 7/25 Arms Act, 13, 18, 19,20,23,38,39 ULA (P) Act, was registered in Police Station Kishtwar and investigation was set in motion; and

3. Whereas, cordon & search operation was launched by the Police Kishtwar in the Ikhala forest of Dachhan area and during search operation accused Tariq Hussain Wani S/O Mohammad Amin Wani R/O Sounder Dachhan came to be arrested in connection with the case and during search one 303 Rifle alongwith 64 live cartridges were recovered from his possession; and

4. Whereas, during the investigation IO visited place of occurrence, prepared site plan and seizure memo of recovered arms/ammunition. Statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant sections of law; and

5. Whereas, during the course of investigation the accused terrorist Tariq Hussain disclosed that the rifle 303 was supplied to him by Shahbaz Ahmad Wani S/O Lassa Wani R/O Korosa Dachhan. Subsequently the accused (Shahbaz Wani) was arrested. He disclosed the involvement of another accused namely Devi Dass S/O Hari Ram R/O Janakpur Dachhan for supplying of 303 Rifle against a cash payment of Rs. 70,000/-; and

6. Whereas, the accused Shahbaz Wani further disclosed that another rifle 12 bore recovered on his disclosure was supplied to him by the accused Mohammad Ramzan S/O Mir Zaman R/O Dangdoru Dachhan and the accused Mohammad Ramzan came to be arrested in the instant case. During investigation accused Mohd Ramzan confessed to have provided 12 Bore rifle to Shahbaz Ahmad and further stated that the said weapon was provided to him by accused Riaz Ahmad S/o Ab Qayoom Sheikh R/o Sarkoot Kishtwar; and

7. Whereas, during the further course of investigation and based on statement of witnesses, two more accused persons namely Naseer Ahmad S/O Reyaz Ahmad R/O Suid Dachhan and Sadam Hussain S/o Mohammad Amin R/o Suid Dachhan were found involved in the case for plotting conspiracy to carry a terror attack with apprehended terrorist Tariq Hussain; and

8. Whereas, during the further course of investigation it was surfaced that the accused persons were providing logistic support and transportation to the terrorists who were involved in terrorist acts in Kishtwar Town; and

9. Whereas based on the investigation, statement of witnesses recorded U/S 161 & 164-A Cr.PC as well as material witnesses and other evidence during the course of investigation, the investigation officer has established prima facie case against the following accused persons for commission of offences shown against each under unlawful Activities (Prevention) Act, 1967 as under:-

S.No	Name of accused	Offence
1.	Tariq Hussain S/O Mohammad Amin Wani R/O Sunder Dachhan	13,18,20,38 ULA (P) Act
2.	Shahbaz Ahmad S/O Lassa Wani R/O Krosa Dachhan	13,18,23,39 ULA (P) Act
3.	Davi Dass S/O Hari Ram R/O Janakpur Dachhan	
4.	Mohammad Ramzan S/O Mir Zaman R/O Dangdoru Dachhan	
5.	Riyaz Ahmad S/O Ab Qayoom Sheikh R/O Sarkoot Kishtwar	13,18,19,39 ULA (P) Act
6.	Naseer Ahmad S/O Reyaz Ahmad Malik R/O Suid Dachhan	
7.	Sadam Hussain S/O Mohammad Amin R/O Suid Dachhan	

10. Whereas, accused Sadam Hussain S/O Mohammad Amin R/O Suid Dachhan is absconding and proceedings U/S 512 Cr.PC have been initiated against him; and

11. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

12. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence punishable under section 13,18,19,20,23,38,39 of ULA (P) Act, 1967 in case FIR No. 268/2019 of Police Station Kishtwar.

**By order of the Government of Jammu & Kashmir**

**Sd/-**

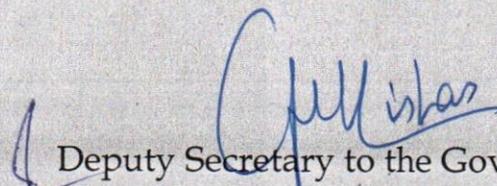
Principal Secretary to the Government  
Home Department

No. Home/Pros/2020

Dated: 20.05.2020

**Copy to:-**

1. Joint Secretary (J&K), Ministry of Home Affairs, GOI.
2. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-14/J/2020/23446-49 dated 08.05.2020 from PHQ. The CD file in original is returned herewith.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home
5. Stock file.

  
Deputy Secretary to the Government  
Home Department